

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1593  
ANSWERED ON:28.11.2002  
PROPOSAL TO FORM E -COURTS  
RENUKA CHOWDHURY

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has mooted Any proposal to form e-Courts of the Supreme Court at different parts of the country;
- (b) if so. number of e-Courts are likely to be formed and extend to which these e-Courts would help the Supreme Courts to liquidate/dispose of the long pending cases; and
- (c) if not, the measures proposed to be taken to dispose of the pending cases of Supreme Court?

**Answer**

THE MINISTER OF LAW AND JUSTICE(SHRI K. JANA KRISHNAMURTHY):

(a) to (c) On the direction of the then Chief Justice of India in the year 2000, the National Informatics Centre (NIC) submitted a Project Report on the upgradation of computerization of the Supreme Court in September, 2000. NIC in its Report had suggested that the existing Hardware and Software tools at the Supreme Court were required to be changed and upgraded considerably. Some new applications namely, Management Information System (MIS), Public Interface System and Electronic-Courts (E-Courts) were proposed to be introduced.

The project is to be completed in two Phases. The First Phase includes all applications which are essential for the smooth functioning of the Registry. This phase has been implemented by the NIC. The Second Phase will cover newly identified applications viz. MIS, public Interface System and E-Courts. This will be implemented jointly by the NIC and M/S Microsoft. Ministry of Finance is providing the required funds to the Supreme Court. E-Courts will enable the advocates to explain their point of view more clearly to judges with the help of Multi-Media based presentations in the court rooms. Information required by the courts from far off places will reach the court immediately through e-mails etc. This will result in less adjournments, better quality of presentations and will definitely speed up the disposal of cases. For speeding up the disposal of cases and decreasing the pendencies the Supreme Court is also taking steps to improve the Court management, case management and docket management. The Supreme Court has brought down the pendency of cases from 1,04,936 as on 31.12.1991 to 23,012 as on 1.5.2002, through better use of information technology and better Court management.